

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.05
C.P.(IB)No.99/BB/2024**

IN THE MATTER OF:

M/s. Infotech HAL Limited

... Petitioner

Order under Section 10 of IBC, 2016

Order delivered on: 15.07.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioners : Shri G. Sudhakar

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. The learned Counsel appearing for the Petitioner submits that the notice was sent to the Respondents and was returned as un-served. However, there is no proof of service is filed. The learned Counsel appearing for the Petitioner is directed to file tracking report in respect of notice sent to the Respondents.
3. In the circumstances, the Petitioner is permitted to take out the notice to the Respondents by adopting the substitute mode of service by way of paper publication in two daily newspapers i.e. in English and Kannada having wide circulation in the area and to file an affidavit of service along with paper clippings within two weeks.
4. Therefore, three weeks' time is granted to the Respondents to file their replies from the date of receipt of a copy of notice, and two weeks' time is granted to the Petitioner to file its rejoinder, if any, thereafter.
5. List the case on **28.08.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**